## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 1387/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.12.2017

NAME OF THE PARTIES:

Ericsson India Private Limited

V/s.

Reliance Communications Limited.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.

NAME

DESIGNATION

SIGNATURE

Mr. U.K. Chaudhary- Sr. Counsel of Mr. Ameet Naik Mr. Deepak Deshmulch Ilb. Naik Naik & Co. Far, Corporate Debtor

for Petitional Same as in C.P. 1385

## **ORDER**

## CP No. 1387/I&BP/NCLT/MB/MAH/2017

The Counsel for the Petitioner as well as the Corporate Debtor are present.

At request of both parties, list this matter for hearing on 18.12.2017.

Sd/-

V. NALLASENAPATHY

Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR Member (Judicial)